In this connection the recommenda-

tions of the Tariff

Commission and

प्रविधिज्ञों को नामिका द्वारा भी ग्रामीग की रिपोर्टका ग्रन्थयन किया गया था। सू री कपड़ा सलाहकार मण्डल ने व बई मैं ७ जुलाई, १६६४ को हुई ग्रपनी बैठक में जो सुझाव दिया था उसके पश्चान मुती कपड़े के मूल्यों पर कानुनी नियंत्रण लागू करने का प्ररन भी इसी दौरान सरकार के वि प्रस्तुवीन था। इस स बंध मे त्रशत्क ग्रायोग तथा प्रवि-धिक समिति और करड़ा प्रविधिज्ञों की नामिता द्वारा की गई सिफारिशों को देख लिया गया है भीर सरकार द्वारा इस मामले में शीघ्र ही कोई निर्णय कर दिया जायेगा।

+[THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI S. V. RAMASWAMY): A statement is attached.

STATEMENT

The Tariff Commission, as was to be expected in dealing with such a vast industry having numerous varieties of cloth and yarn and with qualities varying from producer to producer, had only attempted broad formula for arriving at prices leaving Governmental agencies (Textile Commissioner and others) to work out the details of prices. The formula prescribed by the Commission for price fixation was found to be somewhat too complicated for ready application. Thus the report could not make any precise and concrete recommendations. The recommendations of the Commission for fixation of prices were, therefore, referred to a Technical Committee appointed by Government for further examination. Subsequently a Panel of well-known textile technologists also studied the report of the Commission. In the meantime Government have been having under consideration the question of statutory controlling cotton textile prices after a suggestion to this effect was made at the meeting the Cotton **Textiles** Consultative Board at its meeting held Bombay on the 7th July, 1964.

those of the Technical Committee and Panel of textile technologists have all been taken into account and a decision in the matter is likely to be taken by Government at an early date.] SANCTION OF LICENCES FOR RAILWAY

TEA STALLS

SANKAR PRATAP 583. Shri SJNGH DEV: Will the Minister of RATLWAYS be pleased to state:

- (a) the basis on which licences are sanctioned for Railway tea stalls; and
- (b) the number of applications at present pending in the Eastern and Southern Railways?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAM NATH): (a) According to extant orders, the railway administrations are required to notify, through the press or by putting up notices at the stations, vacancies of tea stall contracts and call for applications. The applications received are considered by administration and contracts awarded to the most suitable applicant.

(b) The number of applications pending finalisation on Eastern and Southern Railways is as under:—

> Eastern Railway—32 for stalls at 5 stations.

> Southern Railway-5 for stalls at 2 stations.

EXPORTS IN THE THIRD PLAN

584. SHRI M. P. BHARGAVA: Will the Minister of COMMERCE be pleased to state whether the targent of exports for Third Five Year Plan is likely to be achieved?

THE MIN'STER OF COMMERCE (SHRI MANUBHAI SHAH): Yes, Sir, it is expected that the target of exports for the Third Five Year Plan would be over-fulfilled.